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O.A.No. 83/07

ORDER DATED: 09.03.2007

Heard Mr. T.K. Mishra, Ld. Counsel for the Applicant and Mr. B.Dash, Ld. Additional Standing Counsel for the Respondents, on whom a copy of this O.A. has already been served.

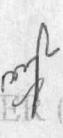
The Applicant has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 to quash Annexure-A/3 and to give direction to the Respondents to reconsider the case of the Applicant for appointment in any Group-D post on compassionate ground.

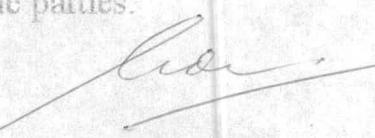
It appears from the record that the representation of the Applicant is pending with the Director General (Posts), New Delhi since 07.04.2006.

Having heard Ld. Counsel for both the parties and there being no objection by either of the parties, DG (Posts) (Respondent No.1) is ~~directed~~ to dispose of the representation within two months from the date of receipt of a copy of this Order.

O.A. is disposed of accordingly.

Send copies of this order, along with copies of the O.A., to the Respondents and free copies of this order be given to the Ld. Counsels for both the parties.


MEMBER (ADMN.)


VICE-CHAIRMAN